

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of January, 2017 (13.2.2017 to 17.2.2017)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
14.2.2017 Tuesday at 10.30 A.M. Generation and Miscellaneous Petition	1.	146/TT/2016	ATL	Petition for trueing-up of transmission tariff for FY 2013-14 and for determination of transmission tariff for the tariff block pertaining to FY 2014-15 to FY 2018-19
	2.	183/TT/2016	PGCIL	Petition for approval of Transmission Tariff from DOCO to 31.03.2019 for Assets (03 nos) under Sikkim Generation Projects- Part-B in Eastern Region.
	3.	126/MP/2016 along with IA No. 29 of 2016	BALCO	Petition under Sections 79 (1) (b) and 79 (1) (f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to 'Change In Law' as per Article 10 of the Power Purchase Agreement dated 23.8.2013 (PPA) executed between the petitioner and the respondent. <i>(On maintainability)</i>
	4.	20/MP/2017	KBUNL	Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Access in inter-State transmission and related matters) Regulations, 2009 & Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010
	5.	128/MP/2016	MPPMCL	Petition under Section 79 of the Electricity Act, 2003 seeking direction to U.P. Jal Vidyut Nigam Limited (UPJVNL)/respondent no.1 for filing ARR and petition for determination of O & M charges in respect of RihandHydel Power Station (Rihand HPS) and MatatilaHydel Power Station (Matatila HPS) from 1.4.2008.
	6.	177/MP/2016	IWPA	Petition seeking relaxation of the CERC (Terms and condition for recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 and seeking directions against the respondents.
	7.	198/MP/2016	NTPC	Petition seeking Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters Regulations, 2009 and the provisions of CERC (Sharing of Inter-State transmission Charges and Losses) Regulations, 2010 for Singrauli Small Hydro (8 MW).
	8.	I.A.No. 30/2016 in Petition No. 84/MP/2016	RKMPPPL	Application on behalf of RKM Powergen Pvt Ltd. seeking modification of the order dated as reflected in record of proceeding dated 28.06.2016 passed by the Central Electricity Regulatory Commission, New Delhi in Petition No. 84/MP/2016 permitting the relinquishment of Long Term Open Access by Chhattisgarh State Power Trading Company Limited, the Petitioner subject to the payment of relinquishment charges to be determined on the basis of the recommendation of the committee constituted in Petition No. 92/MP/2015
	9.	I.A.No. 55/2016 in Petition No. 19/RP/2016	SPL	Application for direction to allow SPL to include royalty, stowing excise duty, transit fee and MPGATS.
	10.	03/RP/2017	NTPC	Petition for review of the order dated 5.12.2016 in Petition No.306/GT/2014.
	11.	89/MP/2016	BSES	Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with: (a) Regulations 2(14) and 2(30) read with Regulation 21 of CERC (Terms and Conditions of Tariff), Regulations, 2009 (b) Regulation 3(15) and Regulation 3(44) read with Regulation 30

			of CERC (Terms and Conditions of Tariff), Regulations, 2014 (c) Clause 5.5 of the Power Purchase Agreement dated 13.08.2009 entered into between the petitioner and PPCL; seeking adjudication of dispute between BSES Rajdhani Power Limited (BRPL) and Pragati Power Corporation Limited (PPCL) regarding declaration of Availability by Pragati-III Combined Cycle Power Project.	
12.	309/GT/2015	PPCL	Petition for true up of generation tariff of Pragati-III CCPS 1371.2 MW power plant of Pragati Power Corporation Limited for the period from COD of GT#1 up to 31.03.2014 of MYT 2009-2014.	
13.	221/GT/2015	PPCL	Petition for determination of Generation Tariff of Pragati-III CCPS 1371.2 MW Power plant of Pragati Power Corporation Limited for the period from 1-4-2014 to 31-3-2019 of current MYT	
14.	61/GT/2016	GMRKEL	Petition for determination of Generation Tariff for the period 01.4.2014 to 31.03.2019 and Truing up of Generation Tariff from COD to 31.03.2014 in respect of 262.5 MW gross capacity sale from 3 X 350 MW Kamalanga Thermal Power Plant of GMR -Kamalanga Energy Limited (GKEL) to GRIDCO acting as nominees of Government of Odisha for procuring power for the Odisha Distribution companies	
15.	142/GT/2016	NTPC	Petition for approval of tariff for Mouda-STPS- II (2x660 MW) from anticipated COD of U#1 to 31.3.2019	
16.	130/GT/2016	NLC	Petition for truing and seeking revision of fixed charges considering the impact of actual expenditure incurred during the period from COD to 31.03.2014 under Tariff Regulations 2009.	
17.	249/GT/2016 along with I.A.65/2016	TUL	Determination of Tariff for the control period FY 2014-19 in respect of 1200 MW Teesta III Hydro Electric Project Sikkim	
16.2.2017 Thursday At 10.30.A.M. Miscellaneous Petitions	1.	1/MP/2017	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding ("Competitive Bidding Guidelines") and (a) Article 10 of the PPA dated 17.03.2010 between Maharashtra State Electricity Distribution Company Ltd. and EMCO Energy Limited; (b) Article 10 of the PPA dated 21.03.2013 between Electricity Department of Union Territory of Dadra and Nagar Haveli and EMCO Energy Limited and (c) Article 10 of the PPA dated 27.11.2013 between GMR Energy Trading Limited and the Tamil Nadu Generation and Distribution Corporation Limited through EMCO Energy Limited.(<i>On admission</i>)
	2.	10/MP/2017	PGCIL	Petition under Section 79 (1) (b),(1) (c), (1) (f), (1) (k) with Section 142 of the Electricity Act,2003 read with Regulation 24 of the CERC (Conduct of Business) Regulations,1999 for direction to the Respondents to comply with the Order dated 21.6.2013 in Petition No. 83/TT/2012 and hold that the respondent has contravened the direction of the Commission (<i>On admission</i>)
	3.	10/MP/2016 along with I.A. No.24/2016	JPVL	Petition seeking refund of the late payment of surcharges illegally retained by the respondent No. 1 under Power Purchase Agreement dated 30.5.2011 along with interest and initiation of proceedings for revocation of the Inter State Trading Licence granted to GEL(<i>On maintainability</i>)
	4.	I.A. No. 62/2016 in Petition No. 190/MP/2016	GBHPPL	Petition under Section 79(1) (c) & (f) of the Electricity Act, 2003 read with CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009 seeking directions in respect of LTA granted for Budhil Hydro Electric Project in terms thereof.

5.	24/MP/2017	BRBCL	Petition under Section 79(1) of the Electricity Act, 2003 read with the CERC (Terms and Conditions of Tariff) Regulations, 2014 for issuing direction to ERLDC/ERPC to accept Declared Capacity or DC' of Unit#1 of Nabinagar TPP(4X250 MW) of BRBCL from the Successful Declaration of COD of Unit # 1(On admission)
6.	12/MP/2017	GPTL	Petition under Section 17(3) read with Section 17(4) of Electricity Act, 2003 for creation of Security interest over all assets including movable and immovable assets of the petitioner.
7.	224/MP/2016	DCBL	Petition under Section 79 (1) (c) of the Electricity Act,2003 read with Regulation 26 of the CERC (Open access in inter-State transmission) Regulations,2008 and regulations 27 of the CERC (Conduct of Business) Regulations,1999
8.	133/MP/2016	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through Competitive Bidding and Article 13.2 (b) of the PPA dated 7.8.2007 executed between Sasan Power Limited and the procurers for compensation due to 'Change In Law' impacting revenues and costs during the operating period.
9.	188/MP/2016	LAPL	Petition under Section 79 (1) (b) read with Sections 79 (1) (c) and 79 (1) (b) and Section 60 of the Electricity Act, 2003, inter alia, seeking adjudication of disputes as regards the term of payment/compensation for operation and maintenance of the petitioners 02 Nos. of 400 kV Line bays including 02 Tie bays at 765/400 kV switchyard at Power Grid, Bharari, Sub-station, Bilaspur, Chhattisgarh.
10.	I.A.No. 30/2016 and I.A. No.7/2017 in Petition No. 84/MP/2016	RKMPPL	Application on behalf of RKM Powergen Pvt Ltd. seeking modification of the order dated as reflected in record of proceeding dated 28.06.2016 passed by the Central Electricity Regulatory Commission, New Delhi in Petition No. 84/MP/2016 permitting the relinquishment of Long Term Open Access by Chhattisgarh State Power Trading Company Limited, the Petitioner subject to the payment of relinquishment charges to be determined on the basis of the recommendation of the committee constituted in Petition No. 92/MP/2015 and I.A. for direction.

(T.D.Pant)
Dy. Chief (Legal)
15.2.2017